

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (C) Nos.21761-21762/2019
(Arising out of impugned final judgment and order dated 13-01-2017
in SA No. 344/2016 30-05-2016 in SA No. 344/2016 passed by the High
Court of Judicature at Allahabad)

GENERAL SECRETARY, FCI MAZDOOR SANGH & ANR. Petitioner(s)
VERSUS
UNION OF INDIA, THROUGH ITS SECRETARY & ORS. Respondent(s)
(IA No. 32606/2019 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)
WITH
SLP(C) No. 3981/2019 (XI)
(IA No. 103990/2019 - APPROPRIATE ORDERS/DIRECTIONS, IA No.
22062/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA
No. 103992/2019 - EXEMPTION FROM FILING O.T. and IA No. 22065/2019
- EXEMPTION FROM FILING O.T.)

Date : 25-01-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Asuthosh Shukla, Adv.
Ms. Sakshi Kakkar, AOR

Mr. K. Radhakrishnan, Sr. Adv.
Mr. Ashutosh Shukla, Adv.
Ms. Kiran Bhardwaj, AOR
Mr. A.N.Singh, Adv.

For Respondent(s) Mr. Ajit Pudussery, AOR
Mr. Vijayan K., Adv.

Mr. Shailesh Madiyal, Adv.
Mr. Akshay Amritanshu, Adv.
Mr. Ashok Panigrahi, Adv.
Mr. Vinayak Sharma, Adv.
Mr. Amrish Kumar, AOR
Ms. Akriti a. Manubarwala, Adv.
Mr. Nakul Chengappa K.K< Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by learned counsel for the
respondent-FCI seeking an adjournment, list the matters on
15.03.2023.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
ASSISTANT REGISTRAR